

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2187/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WP(C) No. 3431/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

TERUMO PENPOL PVT. LTD.

Petitioner

VERSUS

CHHATTISGARH MEDICAL SERVICES
CORPORATION LTD. & ANR.

Respondents

Date : 08-10-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner

Mr. K. Ramesh, Adv.
Mr. Kumar Gaurav, Adv.
Mr. B.N. Dubey, Adv.
Mr. Robin Khokhar, Adv.
Mr. P. Dayal, Adv.
Ms. Swarupama Chaturvedi, AOR

For Respondents

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that the special leave petition has become infructuous. The same stands disposed of accordingly.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)
Court Master

(Suman Jain)
Court Master